

क्या गवर्नमेंट ने ऐसे कोई कदम उठाये हैं जिन से दक्षिण भारत में हिन्दी की प्रतिष्ठान या ऐच्छिक शिक्षा की व्यवस्था की जा सके ?

डा० का० ला० श्रीमाली : जी हा, सरकार सहायता देती है ।

Shri Dasappa: How many Universities in India are imparting university education in Hindi?

Dr. K. L. Shrimall: This does not arise out of this question. If the hon Member gives notice of a separate question, I will be very glad to answer that.

Shri Dasappa: I want to know if there is an attempt to start a university . . .

Mr. Speaker: . . . for this purpose in the South. . .

Shri Dasappa: . . . to impart education through the medium of Hindi How many universities?

Mr Speaker: The hon. Member is aware that wherever Hindi is the mother tongue, upto a particular standard the medium of instruction is Hindi Does he want the hon Minister to go into details and say that up to this class this will be the medium of instruction? No, this question does not arise here

Shri Narasimhan: The question is whether higher university education is successfully conducted in any one of the Universities.

Mr. Speaker: That does not arise out of this question All of us are interested in Hindi but not in every question. | 4 |

Law Commission's Report on the Reform of Judicial Administration

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Shri Supakar:
Shri Ram Krishan:
Shri Bangshi Thakur:
Shri Ajit Singh Sarhadi:
Shri D. C. Sharma:

Will the Minister of Law be pleased to refer to the reply given to Starred

Question No. 64 on the 19th November, 1958 and lay a statement on the Table showing:

(a) the principal recommendations of the Law Commission on the reform of judicial administration;

(b) whether Government have considered the recommendations; and

(c) if so, the nature of action taken thereon;

The Minister of Law (Shri A. K. Sen): (a) to (c). The Report of the Law Commission on the Reform of Judicial Administration is still under the consideration of Government.

Shri Supakar: May I know how long it will take for the Government to come to conclusions and may I know if the Government have taken any steps to see that the cases in courts are speedily disposed of and if they have issued any instructions to High Courts and State Governments in this matter?

Shri A. K. Sen: The latter portion, of course, does not arise out of the question So far as the earlier portion is concerned, it is difficult to set any time limit for any decision to be reached by the Government on the recommendations of the Law Commission It consists of about eight volumes Naturally the hon Member does not want the Government to come to any hasty conclusion on such a voluminous and laborious report.

Mr. Speaker: Only he refers to judicial reform

Shri A. K. Sen: That is eight volumes

Mr. Speaker: Judicial reform itself?

Shri A. K. Sen: Yes

Shri Supakar: Will the hon Minister place these reports in the Library?

Shri A. K. Sen: I think we have answered this question earlier. We said that as soon as the Government had considered the report and had come to certain decisions of their

own, the report will be placed on the Table of the House.

Shri Ram Krishan: May I know whether the views of State Governments and High Courts have been ascertained in this matter?

Shri A. K. Sen: I think that question too was answered many many times on the floor of the House. The Law Commission had sent questionnaires not only to the State Governments but, I think, to all representative institutions like Bar Associations, Vakils' Associations.

Mr. Speaker: He wants to know about the report—that is the question stage—whether the report has been sent for their opinion before the Central Government considers that matter.

Shri A. K. Sen: I do not think the Central Government has sent the report to any of the State Governments yet. But, we intend to place the report before....

Shri Tangamani: On a point of order, Sir, ..

Shri A. K. Sen: I have not yet finished .. before the next Law Ministers' Conference as soon as it meets.

Mr. Speaker: What is the point of order?

Shri Tangamani: The same point was raised on the 19th of November and we were told in this House that this report will be circulated to all the State Governments. Now, the hon. Minister says that it will be considered only at the State Law Ministers' conference. What I would like to know. . .

Mr. Speaker: What is the point of order? The State Governments are represented by their Law Ministers. Who are the Law Ministers other than the State Governments? Circulation to the State Government is not to the Agriculture Minister in the State, but to the Law Minister. There is no point of order.

Shri D. C. Sharma: The hon. Minister said that the report is in eight volumes. May I know at what rate each one of these volumes is being examined?

Shri A. K. Sen: That mathematical feat is not possible for me to achieve here.

Shri Bangshi Thakur: In view of the fact that cases are pending in the Tripura courts for 3, 4, 5, 6 years and so on, may I know whether the Government propose to introduce summary trial system in the Tripura courts?

Mr. Speaker: Suggestion

Shri A. K. Sen: There are procedures fixed for the trial of every conceivable case in this country. We do not recognise that the procedure is basically unsound or defective. The question is to apply that procedure with as much speed as is consistent with the requirements of justice. That is exactly the function of the report of the Law Commission and that is under consideration.

Shri Tridib Kumar Chaudhuri: Out of these 8 volumes there must be some volume or some part dealing with recommendations. May we have a summary of those recommendations, the general lines of the recommendations?

Shri A. K. Sen: The hon. Member is well known for his patience.

१९६१ की जनगणना

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 श्री अरविन्द घोषाल :
 श्री हेमराज
 श्री एन० आर० मुनिसास्त्री :

क्या गृह-कार्य मंत्री १८ दिसम्बर, १९५८ के अताराकित प्रश्न सख्या २०२४ के उत्तर के सबध में यह बताने की कृपा करेंगे कि ।

(क) १९६१ की जनगणना की तैयारी के सबध में इस बीच क्या कार्यवाही की गई है ; और